

(b) The major rural development programmes are:—

(i) Integrated Rural Development Programme;

(ii) Drought Prone Areas Programme;

(iii) Desert Development Programme;

(iv) Small Farmers Development Agency Programme;

(v) Food for Work Programme; and

(vi) Training of Rural Youth for Self Employment.

(c) A statement is enclosed.

(d) and (e). The formulation and implementation of rural reconstruction programmes is basically the responsibility of State Governments. The Ministry of Rural Reconstruction has issued broad guidelines on the formulation and implementation of rural development programmes including the association of voluntary agencies in these tasks.

Statement

Central Outlays for Programmes of the Ministry of Rural Reconstruction, 1979-80

(Rs. in crores)

Programme	Central outlay (1979-80)
1. Small Farmers Development Agency including IRD in SFDA areas and minor irrigation programme in Non-Special Programme areas and for 2—4 hectares	56.89
2. Drought Prone Areas Programme and IRD in DPAP areas	44.44
3. IRD in CAD areas	13.10
4. Area planning for full employment	6.30
5. Desert Development Programme	9.00
6. Food for Work Programme	350.00
7. Training of rural youth for self employment	3.00
TOTAL	482.73

Payment of Royalties for Crude Oil

841. SHRI AHMED M. PATEL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the rate of royalties being paid for crude oil to Gujarat State and other oil producing States;

(b) whether the royalty being paid to Gujarat State is less than the other States;

(c) whether Gujarat Government has requested for its increase; and

(d) if so, the action taken by Union Government thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) Rs 42/- per tonne.

(b) No, Sir.

(c) Yes, Sir.

(d) The existing rate of royalty on crude oil and casing head condensate is to be continued till it is reviewed in 1980. The State Governments concerned have been requested to furnish their views which they would like to be taken into consideration for the review of the rate of royalty, which are awaited.

Reduction of Sugar Quota to Card Holders from Fair Price Shops

842. DR. FAROOQ ABDULLAH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the quota of sugar was reduced per card from the fair price shops;

(b) the main reasons for the same;

(c) whether large quantity of sugar was available in the open market at higher rates and;

(d) whether shortage of sugar still exists?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). With the coming into operation of partial control on sugar from 17-12-79, the allocation of monthly levy sugar quotas to the States has been resumed at the same level of their quotas during the earlier partial control period prior to August, 1978. The scale of distribution is decided by the State Governments.

(c) and (d). Under the partial control policy 65 per cent of the production during 1979-80 season is procured as levy sugar for distribution through the fair price shops at a uniform issue price of Rs. 2.85 per kg. The balance 35 per cent is allowed to be sold in the open market. There is no shortage of sugar as liberal releases have been made. With considerable improvement in the availability and supply of levy sugar, the prices of free sale sugar have already come down by a range of Rs. 40—100 per quintal, as on 11-3-1980, as compared to the prices in the second fortnight of February, 1980, in the principal sugar markets of the country.

DDA Flats/Plots for Members of Parliament

843. SHRI SATISH PRASAD SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there was a provision for allotment of a plot/flat to every Member of Parliament before the year 1977;

(b) whether this provision was scrapped by the Janata Government;

(c) if so, whether some Members of Parliament were also allotted plots of land/flats during the years 1977 to 1979 by the DDA;

(d) if so, the details thereof and the reasons for allotment of the same in the absence of any rules; and

(e) whether Government propose to revive the pre-1977 provision for allotment of flats/plots to the present Members of Parliament?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

बिहार में नालन्दा जिले में बोड़ी श्रमिकों के लिए मकान

844. श्री विजय कुमार लादव : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार राज्य में नालन्दा जिले के बिहार शरीफ नगरपालिका क्षेत्र में कार्य कर रहे लगभग 10,000 बोड़ी श्रमिकों को आवास सुविधा की अत्यधिक कमी का सामना करना पड़ रहा है ;

(ख) यदि हां, तो क्या सरकार का बिहार शरीफ के उपरोक्त बोड़ी श्रमिकों को आवास सुविधा प्रदान करने का विचार है; और

(ग) यदि हां, तो कब तक ?

निर्माण और आवास मंत्री (श्री पी० सी० सेठी) :

(क) से (ग) : आवास राज्य क्षेत्र में है । इसलिए इस मामले पर निर्णय राज्य सरकार को करना है । राज्यों को केन्द्रीय वित्तीय सहायता "समेकित ऋणों" और "समेकित अनुदानों" के रूप में विभिन्न प्लान योजनाओं के कार्यान्वयन के लिए दी जाती है । जिसमें कमजोर वर्गों को लाभ पहुंचाने के उद्देश्य से बनाई गई सामाजिक आवास योजना शामिल है ।

Rules for Dispensing of Petroleum Products

845. SHRI N. K. SHEJWALKER: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there are any rules for dispensing petroleum products at present and if so, the details thereof; and

(b) whether supply of diesel etc. in empty tins is not allowed under these rules?